

[Shri K. C. Pant]

more money is released. I think it is the normal practice as I remember it from the Finance Ministry days.

As far as flood control works in Midnapore district are concerned, the following schemes have been approved by the Planning Commission. Contai Basin drainage scheme, phase I, has been completed. Dubda basin drainage and Kaliaghai basin scheme are under execution. The State Government proposes to complete these schemes during the Fifth Plan.

**SHRI S. M. BANERJEE (Kanpur):** The Hon. Minister of Civil Aviation should make a statement. We are reading in the newspapers that the negotiations are going on. The Air India people have joined the strike. Shri Raj Bahadur was here but he walked away. Either you agree to call attention notice or allow us to raise this matter. You ask the Minister to make a statement.

**MR. SPEAKER:** Call attention, you had once or twice.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Do they realise the loss of money, the hardship caused to the employees, the hardship caused to the passengers . . .

**MR. SPEAKER:** Not only to the employees but the public also.

**SHRI INDRAJIT GUPTA:** The House is entitled to know from the Government the steps that they are taking to resolve the deadlock. This cannot continue indefinitely. They are free to issue a statement saying that the unions are standing on their prestige. May be so or may not be so. But what about the Government.

**MR. SPEAKER:** Please resume your seats. What you say will be conveyed to the Minister.

**SHRI JYOTIRMOY BOSU:** About 377 that will come tomorrow..

**MR. SPEAKER:** I am not allowing it.

**SHRI JYOTIRMOY BOSU:** You consider and put it as has been done today.

**MR. SPEAKER:** I cannot promise it. 377 is not a matter of right. I just made an observation yesterday that Shri Samar Guha was not there but I admitted it. Strangely enough it got on the Order Paper; it should never come on the Order Paper.

**SHRI JYOTIRMOY BOSU:** It has come in the past on many occasions. In my case also, it should be done for tomorrow.

**MR. SPEAKER:** No, no; it is not going to be done. Now, Shri K. Gopal—you are welcome back to this House after the treatment and long absence. I do not want to come in the way of what you want to say.

(ii) DEMANDS OF THE NATIONAL  
STUDENTS UNION OF INDIA

**SHRI K. GOPAL (Karur):** Sir, the National Students Union of India held a conference in Bombay on 10th July. They have submitted certain demands to the Government, the main demands being, reform of education in the country; restoration of the cut in the plan outlay on education, improvement of the pay scales of the teachers, etc. Till today they did not have any response. They are demonstrating before Parliament and State legislatures today. I should like to know the Government's reaction to their demand. They also demand the withdrawal of police cases against the Delhi University students and they want that the police repression on students in Tamil Nadu should be stopped forthwith.

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN):** Sir, I have received this morning a memorandum given by the National Students

Union. Most of their demands relate to basic and fundamental changes in the educational system. As this House knows, Government are also doing their best to see that during the fifth plan, changes in the educational system are introduced. The lines on which Government would like to introduce these changes have been recommended by the Central Advisory Board of Education and the Standing Committee of the Central Advisory Board.

**SHRI S. M. BANERJEE:** The Planning Commission is going to reduce the amount for education.

**PROF. S. NURUL HASAN:** The allocations are decided by this House and I hope this House will take that into account.

So far as the cases are concerned, they do not concern my ministry.

12.42 hrs.

**PAYMENT OF BONUS (SECOND AMENDMENT) BILL**

**THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY):** Sir, I beg to move:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration."

This is a very simple Bill and I shall not take much time of the House. The Payment of Bonus Act, 1965, was amended in September 1973 to provide for payment of a minimum bonus in respect of the accounting year commencing on any day in the year 1972 at the rate of 8-1/3 per cent of the salary or wage of the employees and for deposit of a part of the bonus, in certain cases, in the provident fund accounts of the employees. Representations have been received from the workers that the entire amount of

bonus due to them should be paid in cash. These representations have been considered by Government and it is proposed to meet the workers' request for payment of the entire bonus in cash. The amending Bill is now before the House. Since it is an absolutely non-controversial Bill, I hope the House would accept it and pass it without much discussion.

**MR. SPEAKER:** Motion moved:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration."

Shri Krishna Chandra Halder.

**SHRI KRISHNA CHANDRA HALDER (Ausgram):** Sir, I will speak in Bengali.

স্বয়ং মহোদয় : मैं भी हलिन  
पंजाबी में दूंगा ।

**SHRI KRISHNA CHANDRA HALDER:** You are welcome.

**AN HON. MEMBER:** It should be interpreted.

\***SHRI KRISHNA CHANDRA HALDER (Ausgram):** Mr. Speaker, Sir, I support the Bonus (Amendment) Bill, 1973 that is now under discussion in this House. While introducing the Bill, the Minister stated that it is a non-controversial Bill. Yet I would like to say that during the last session when the amendment to the principal Act of 1965 was introduced, the members of this House as also those in the other House, had suggested while taking part in the discussion, that 8.33 per cent bonus should be paid to the workers entirely in cash. At that time, the Government had not accepted the suggestions of the members but now the Government have accepted the proposal and they have brought the amending Bill before the House. I do not know why Government suffer from this kind of in decision. I would suggest that a

\*The original speech was delivered in Bengali.